

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.355/MP/2022**

Subject : Petition for relaxation of time limit and for issuance of Renewable Energy Certificate.

Petitioner : Grace Infrastructure Private Limited (GIPL)

Respondent : National Load Despatch Centre (NLDC)

**Petition No.358/MP/2022**

Subject : Petition for relaxation of time limit and for issuance of Renewable Energy Certificate.

Petitioner : Grace Infrastructure Private Limited

Respondent : National Load Despatch Centre

Date of Hearing : 10.1.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri V. Ramesh Kumar, GIPL  
Shri Kailash Chand Saini, NLDC  
Shri Gajendra Singh Vasava, NLDC

**Record of Proceedings**

The representative of the Petitioner submitted that the present petitions have been filed seeking condonation of delay and relaxation of timeline stipulated in the Regulation 7 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 by exercise of Power to relax under the said regulations and further directions to the Respondent , NLDC to issue the Renewable Energy Certificates for the period from October, 2019 to November, 2020 (Petition No. 358/MP/2022) and from December, 2020 to August, 2021 (Petition No. 355/MP/2022). The representative of the Petitioner further reiterated the submissions made in the Petitions and submitted that the delays were mainly on account of the demerger process of the Petitioner's nut manufacturing division with another group company and the outbreak of Covid-19 & consequent lockdown. He also added that the delays were unintentional and the Commission may kindly condone the same.

2. The representative of the Respondent, NLDC submitted that as such the Respondent has no objection to the prayer made by the Petitioner.

3. After hearing the representative of the parties, the Commission admitted these matters and reserved them for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**